

ITEM NO.1

COURT NO.6

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

VERSUS

THE STATE OF NAGALAND & ORS.

Respondent(s)

([FOR DIRECTIONS])

IA No. 5/2017 - Application for impleadment

IA No. 4/2017 - Application for withdrawal of the Civil Appeal

IA No. 3/2016 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS

Date : 12-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Olivia Bang, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. K.N. Balgopal, Sr. Adv./AG
Ms. K. Enatoli Sema, AOR
Mr. Nitya Nambiar, Adv.
Mr. Vitso Rio, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Mohit Kumar Gupta, Adv.

R-3 Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Senior counsel appearing for the
State of Nagaland on instructions states that a
resolution has been adopted at the consultative
meeting held on 9th March, 2022 where all
stakeholders were present, a copy of which has been
handed over even by learned counsel for the

appellants. The relevant resolution is as under :

"2. The elections to the Urban Local Bodies (ULB) should be conducted as per the 74th Amendment Act of the Constitution of India"

In view thereof there is now no impediment to holding of the elections providing for reservation for women.

We have also perused the affidavit of compliance filed by the respondent-State dated 22.02.2022 in which it is stated that on 16.03.2022 meeting was held in regard to elections for Urban Local Bodies and after detailed discussions taking into account the direction of this Court, the State Election commission was intimated to use the Assembly Electoral Rolls as the basis for the Municipal Elections and intensively update the same on account of the large gap since the last elections vide letter dated 02.04.2022. The Chief Electoral Officer, Nagaland, Kohima has been informed by the Department of Municipal Affairs, Nagaland vide letter dated 31.03.2022.

Learned counsel appearing for respondent No.3 states that they have already initiated the process for summary revision. As per her instructions, the process will take about two months more. Learned counsel for respondent No.3

to inform the schedule of the election, if not already notified, by the next date.

List for directions in the miscellaneous matters in the reopening week of July, 2022 after summer recess.

[ASHA SUNDRIYAL]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)